

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
CIRCUIT SITTING AT PORT BLAIR.

Contempt Application No. 13/AN of 2016
(arising out of OA No. 351/00112/2015)

In the matter of :

An application under Section 17 of the Central Administrative Tribunal Act.

And

In the matter of

Violation of the order dated 05.10.2015 directing upon the Respondent authorities to give a detailed reply on the aforesaid line with regard to the representation dated 26.03.2015 within a period of two months from the date of receipt of copy of this order and communicate the same to the applicant No. 1 immediately thereafter.

And

In the matter of :

Shri Sarjeet Sing,
S/o Late Sarop Sing,
PPO No. 713830900236
R/o Near School Line,
Port Blair & 46 Others.


Petitioners/Applicants

-Versus-

1. Shri L.C. Goyal,
Secretary to Govt. of India,
Ministry of Home Affairs,
South Block,
New Delhi - 110001.

2. Shri Rajeev Kumar,
Secretary to Govt. of India,
Ministry of Shipping,
Transport Bhavan-1
Parliamentary Street,
New Delhi - 110001

..... CONTEMNORS



CPC.No.351/00043/2016
 M.A.351/00260/2017
 (O.A.351/00112/2015)

Date: 30.03.2017

Coram : Hon'ble Mr. A.K. Patnaik, Judicial Member
Hon'ble Mrs. Minnie Mathew, Administrative Member

For the applicants : None

For the respondents : Mr. V.D.S. Balan, counsel (Respondent No.1)
 Mr. S.C. Misra, counsel (other respondents)

ORDER

Per Mr. A.K. Patnaik, J.M.

None appears for the petitioner. Ld. Counsel Mr. V.D.S. Balan appears for the Respondent/alleged Contemnor No.1 and Ld. Counsel Mr. S.C. Misra appears for other respondents/contemnors.

2. The Respondent/Contemnor No.1 has also filed an M.A. for dropping of the contempt proceeding.

3. We have heard ld. counsel for all the parties on the contempt petition and the M.A.

4. We find that the authority concerned has passed a detailed speaking order dated 28.10.2016(Annexure A/3 to the M.A.) in pursuance of the order of this Tribunal passed in the O.A. on 05.10.2015. On perusal of the order passed on 28.10.2016(Annexure A/3 to the M.A.) we find that there was no deliberate or intentional violation of the order dated 05.10.2015 passed by the Tribunal in O.A.351/00112/2015.

5. Accordingly the contempt proceeding is dropped. The notices, if any issued, are discharged.

(Minnie Mathew)
 Administrative Member

(A.K. Patnaik)
 Judicial Member